

1	2	3	4	5
(b) Names of the officers out of those mentioned in (c) above who have been permitted to work on deputation in Andhra Pradesh since 15-1-1983.	(A) I.A.S. } (B) I.F.S. }	Nil	Nil	..
(c) Names and terms of tenure of officers from different State Governments presently working in Andhra Pradesh.	(A) I.A.S. Shri M. Gopala-krishna (1962)	Assam-Meghalaya	6 months from date of release vide notification dt. 23-4-83.	
	Shri P. Abraham (1962)	Maharashtra	27-7-81 to 26-7-1985.	
	Shri P. Vanamali (1970)	West Bengal	17-7-1980 to 16-7-1984.	
	(B) I.F.S. Shri T.B. Pundarikakshudu (1964).	West Bengal	30-12-1981 to 29-12-1984.	

Akali leaders visit to foreign countries

2538. DR. BHAI MAHAVIR:

SHRI RAM NARESH
KUSHAWAHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names and status of the Akali leaders who have visited the Soviet Union, G.D.R. and other Eastern European countries during the last three years;

(b) the official position they hold in the Akali Dal; and

(c) the purpose of their visit to these countries?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR):

(a) to (c) Information is being collected and will be laid on the Table of the House.

Operation of Delhi Special Police Establishment in Andhra Pradesh

2539. SHRI K.V.R.S. BALA SUBBA
RAO: Will the Minister of HOME
AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Andhra Pradesh have curb-

ed the operation of the Delhi Special Police Establishment authorities recently;

(b) if so, the reasons stated by the Government of Andhra Pradesh for removing the C.B.I. from operating in Andhra Pradesh; and

(c) the consequences of this development, stating clearly the present functions of the C.B.I., etc. in Andhra Pradesh, after this decision of the Government of Andhra Pradesh, if any?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR):

(a) Yes, Sir. The Government of Andhra Pradesh vide its notification G.O. Ms. No. 336 of 8th July, 1983 have withdrawn its consent under section 6 of the Delhi Special Police Establishment Act, 1946.

(b) No reasons have been given by the State Government for the withdrawal of its consent.

(c) The Central Bureau of Investigation is the premier anti-corruption investigation agency in the country and derives its powers of investigation from the Delhi Special Police Establishment Act, 1946. The consequences of the withdrawal of consent by the State